

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1477/2002

Friday, this the 31st day of May, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. SI Haridarshan S/O Shri Hosiyar Singh
2. SI Asha Rani D/O Shri Harichand Malik
3. SI Surender Kumar Bhugra S/O Shri K.R. Bhugra
4. SI Omparkash Srivastav S/O Late Shri Srikantha Srivastava

(All working of Xth Floor Computer Centre Crime Branch PHQ MSO Building, IP Estate, New Delhi) ..Applicants  
(By Advocate: Shri D.S. Mahendru)

Versus

Govt. of NCT of Delhi through

1. Chief Secretary  
Delhi Secretariat  
IP Estate, New Delhi
2. Commissioner of Police  
Delhi Police  
PHQ, IP Estate  
New Delhi

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

On an oral application made by the learned counsel, the applicants are allowed to join each other in this common application.

2. All the four applicants in the present OA are Sub-Inspectors (Input/output Assistant) and are aspirants for promotion to the post of Inspector (EDP Programme Assistant) in the pay grade of Rs.6500-10500/-. In accordance with the extant recruitment rules, they are eligible to be considered for promotion to the said post.

According to the learned counsel appearing on behalf of

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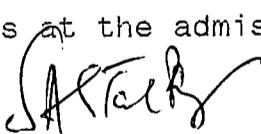
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the applicants, the post of Inspector going to be filled up belongs to EDP category. The DPC is going to be held in the first week of June, 2002. The applicants apprehend that their candidature is not likely to be considered by the DPC, despite the fact that they are eligible in accordance with the recruitment rules. They have already made representations in the matter. The last representation was made on 17.10.2001. There has been no response from the respondents.

3. In the circumstances, we proceed to dispose of the present OA at this very stage itself even without issuing notices with a direction to the respondents to consider the various representations filed by the applicants and to pass a reasoned and a speaking order thereon within a maximum period of two months from the date of receipt of a copy of this order. We direct accordingly. Meanwhile, promotions, if any, made on the basis of the DPC to be held in the first week of ~~June~~, 2002 will be subject to the outcome of the decision taken by the respondents on the representation filed by the applicants.

4. The present OA is disposed of in the aforesated terms at the admission stage itself.

  
(S.A.T.Rizvi)  
Member (A)

/sunil/

  
(Ashok Agarwal)  
Chairman